

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20-09-2022 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

PRESENT HON'BLE Dr.DEEPTI MUKESH, MEMBER(JUDICIAL)  
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

APPLICATION NUMBER : --  
PETITION NUMBER : CP(IB)/70(CHE)/2021  
NAME OF THE PETITIONER : Jotun India Pvt Ltd  
NAME OF THE RESPONDENT(S) : Nucleus Satellite Communications  
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Ld. Counsel for the Applicant / Operational Creditor is represented by Ld. Counsel Mr. John Zachariah. Ld. Counsel Mr. V.V. Sivakumar appears for the Corporate Debtor.

Ld. Counsel for the Applicant / Operational Creditor states that against the same Corporate Debtor, application under Section 9 of IBC, 2016 is heard by the Coordinate Bench I of NCLT, Chennai and order is reserved.

Ld. Counsel for the Corporate Debtor states that parties are endeavouring settlement. Be that as it may, reply needs to be filed within two weeks, as a last chance. In view of the order reserved by the Coordinate Bench against the Corporate Debtor, matter is deferred to 17.10.2022.

List the matter on 17.10.2022 for hearing.

-Sd-

SAMEER KAKAR  
Member (Technical)

-Sd-

Dr.DEEPTI MUKESH  
Member (Judicial)